

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No 735/2023

In the matter of:

News Item titled "Ashwani Khad: The most polluted river in Himachal Pradesh" appearing in News Himachal dated 04.12.2023.

INDEX

ND04: 12/02/2026

Sr. No.	Particulars of documents	Page No.
1.	Further Report of HPSPCB in respect of the progress made for recovery of Environmental Compensation in compliance of order dated 20.11.2025 of Hon'ble NGT.	1-5.
2.	Annexure-I. STPs wise details of EC imposed and amount recovered.	6-7 6-7
3.	Annexure-II. Copy of the orders passed in the cases filed by the SJPNL before the Appellate Authority and Hon'ble High Court of H.P. against the EC orders.	8-9 8-9
4.	Annexure-III. Copy of reminders	10-11

10-11

	issued to Jal Shakti Vibhag, SJPNL and BBMB for depositing the Environmental Compensation.	12-17.
5.	Annexure-IV collectively. Copy of communications between HPSPCB and the concerned Deputy Commissioners regarding recovery proceedings.	12-17.

HPSPCB

Through Counsel

Place: Shimla, H.P.

Dated: 09.02.2026

Aditya
Aditya Vijay Kumar
(Advocate)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No 735/2023

In the matter of:

News Item titled "Ashwani Khad: The most polluted river in Himachal Pradesh" appearing in News Himachal dated 04.12.2023.

**REPORT OF HPSPCB BY WAY OF
AFFIDAVIT IN RESPECT OF THE
PROGRESS MADE FOR RECOVERY OF
ENVIRONMENTAL COMPENSATION IN
COMPLIANCE OF ORDER DATED
20.11.2025.**

MAY IT PLEASE YOUR LORDSHIPS:

I, Anil Kumar, S/o Sh. Sita Ram aged about 36 years, at present holding the charge of Regional Officer, H.P. State Pollution Control Board at Shimla, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under:-

1. That I am well conversant with the facts of the case and duly authorised to file this affidavit on behalf of.

A T T E S T


Oath Commissioner.

H.P. State Pollution Control Board (hereinafter referred to as 'HPSPCB' in short).

2. That the present matter is pending adjudication before this Hon'ble Tribunal which was last listed on 20.11.2025, wherein, the Hon'ble NGT after considering the response Affidavit dated 06.11.2025 of HPSPCB, passed following directions:-

"...3. Learned Counsel appearing for Himachal Pradesh State Pollution Control Board (HPSPCB) referring to the response affidavit dated 06.11.2025 has submitted that the communication dated 27.09.2025 has been sent to the concerned Revenue Authority/District Collector, i.e., Deputy Commissioner, Shimla, Deputy Commissioner, Mandi and Deputy Commissioner, Solan to initiate the recovery proceedings against the defaulting units/STP as arrears of land revenue. He is directed to file a further report in respect of the progress made for recovery of environmental compensation within six weeks

List on 12.02.2026..."

3. That regarding the progress made for recovery of environmental compensation from defaulting STPs, it is submitted that the Jal Shakti Vibhag, Government of H.P. has now deposited ₹2,91,97,500 (Two Crores,

100/10

ATTESU

Ninety One Lakhs, Ninety Seven Thousand and Five Hundred Rupees) out of the total EC amount of ₹4,27,72,034 (Four Crores, Twenty Seven Lakhs, Seventy Two Thousand and Thirty Four Rupees) levied on the STPs maintained by Jal Shakti Vibhag, Government of H.P. A total EC amount of ₹3,79,78,860 (Three Crores, Seventy Nine Lakhs, Seventy Eight Thousand, Eight Hundred and Sixty Rupees) was imposed on defaulting STPs of Shimla Jal Prabandhan Nigam Limited (SJPNL) and ₹30,54,500 (Thirty Lakhs, Fifty Four Thousand and Five Hundred Rupees) was imposed on Bhakra Beas Management Board (BBMB). However, SJPNL and BBMB have not deposited any EC amount imposed on their defaulting STPs. The STPs wise details of EC imposed and amount recovered is annexed as **Annexure-I**.

4. That as mentioned in para supra, Jal Shakti Vibhag has partially deposited the amount of EC imposed on STPs maintained by it. However, Shimla Jal Prabandhan Nigam Limited (SJPNL) and Bhakra Beas Management Board (BBMB) have not deposited any EC. In fact, SJPNL had filed Appeals before the Appellate Authority constituted under section 28 (1) of the Water (Prevention and Control of Pollution)

10/11/20

ATTESD

Comptroller

Act, 1974 against the EC orders of the HPSPCB. Thereafter, the Appeals were withdrawn by SJPNL and a Civil Writ Petition was filed before the Hon'ble High Court of H.P. for setting aside of orders of HPSPCB imposing EC on STPs of the SJPNL. (The orders passed in the cases filed by the SJPNL before the Appellate Authority and Hon'ble High Court of H.P. are annexed as **Annexure-II** for the perusal of Hon'ble NGT).

5. That HPSPCB has issued further reminders to Jal Shakti Vibhag, Shimla Jal Prabandhan Nigam Limited (SJPNL) and BBMB for depositing the Environmental Compensation at the earliest. (**Annexure-III**). HPSPCB is also following up with the concerned revenue authorities/District Collectors i.e. Deputy Commissioner, Shimla, Deputy Commissioner, Mandi and Deputy Commissioner, Solan, H.P. regarding recovery proceedings against the defaulting units/STPs.

(Copy of communications between HPSPCB and the Deputy Commissioners are annexed as **Annexure-IV collectively**).

6. That the present report of HPSPCB in respect of the progress made for recovery of environmental compensation in compliance of order dated

10/11/17

ATTENDED

Commissioner

20.11.2025, may kindly be taken on record, please.
The answering respondent i.e. HPSPCB shall abide
by further directions passed by Hon'ble NGT.

(Handwritten signature)

DEPONENT

Verification:

I, the above named deponent do hereby verify
that the above contents of para no. 1 to 6 of this
affidavit are correct to the best of my knowledge,
based on information derived from official records,
no part of the same is wrong and nothing material has
been concealed therefrom.

Identified by

Verified at Shimla, H.P. on this 9th day of
February, 2026.

(Handwritten signature)

DEPONENT

ATTESTED

Oath Commissioner

Subscribed that the above/overleaf was declared
by me on solemn affirmation on this 9th
Feb 2026 at Shimla
in the District of Shimla by Sh. Harjinder Singh
who was identified by Sh. Harjinder Singh
who is personally known to me and the
contents of the above affidavit have been read
over & explained to the deponent in vernacular
who admitted them to be correct and true at the
time of making thereof

All Cuttings, Corrections or Additions
are attested by me

(Handwritten signature)
Oath Commissioner

Oath Commissioner
HP High Court, Shimla

9-2-26



Sr. No.	STP	Amount	Status	Date of imposition	Violation Period	Entity
1.	STP Lalpani	₹ 31,87,500	Not deposited	07-01-2022	16.03.2020 to 23.06.2020 and 22.10.2020 to 27.03.2021	SJPNL
3.	STP Malyana	₹ 69,50,000	Not deposited	07-05-2022	11.10.2019 to 31.01.2022	SJPNL
4.	STP Malyana	₹ 59,25,000	Not deposited	05-04-2024	10.02.2022 to 30.05.2023	SJPNL
6.	STP Rohru	₹ 78,87,500	Deposited on 20.01.2026	27-04-2024	12.02.2021 to 8.04.2021, 28.10.2021 to 25.04.2022 and 21.09.2022 to 4.01.2023	JSV
7.	STP Lalpani	₹ 95,62,500	Not deposited	27-04-2024	27.03.2021 to 15.08.2022, 19.09.2022 to 30.05.2023	SJPNL
8.	STP Jubbal	₹ 44,60,000	Deposited on 13.01.2026	03-03-2025	05.01.2023 to 08.03.2023, 05.04.2023 to 08.06.2023 and 20.09.2023 to 16.11.2023, 8.12.2023 to 10.01.2024, 9.04.2024 to 03-05-2024, 14-06-2024 to 1.01.2025 (446 days)	JSV
11.	STP Sundernagar	₹ 12,00,000	Deposited via DD	23.07.2025	27-10-23 to 05-12-23 and 09-04-24 to 29-06-24 (120 days)	JSV
12.	STP Jogindernagar	₹ 25,00,000	Deposited 19.01.2026	23.07.2025	30-12-23 to 01-08-24 and 26-11-24 to 31-12-24 (250 days).	JSV
13.	STP Sarkaghat	₹ 5,60,000	Deposited on 15.12.2025	23.07.2025	29-08-24 to 24-10-24 (56 days)	JSV
14.	STP Malyana	₹ 20,62,500	Not deposited	23.07.2025	08-04-24 to 15-05-24, 29-05-24 to 13-08-24 and 25-10-24 to 16-12-24 (165 days)	SJPNL
15.	STP Lalpani	₹ 21,75,000	Not deposited	23.07.2025	08-04-24 to 30-07-24 and 14-08-24 to 14-10-2024 (174 days)	SJPNL
16.	STP Parwanoo	₹ 40,90,000	Not deposited	23.07.2025	31.10.2023 to 13.12.2024 (409 days)	JSV
17.	STP Raghunath ka Padhar	₹ 32,60,000	Deposited on 10.12.2025	23.07.2025	05.12.2023 to 26.10.2024 (326 days)	JSV
18.	STP Khaliyar	₹ 38,20,000	Deposited on 10.12.2025	23.07.2025	26.10.2023 to 15.02.2024, 11.03.2024 to 31.08.2024 and 25.09.2024 to 31.12.2024 (382 days)	JSV
19.	STP Nalagarh	₹ 21,60,000	Deposited on 19.01.2026	23.07.2025	31-01-24 to 30-04-24, 27-05-24 to 30-08-24 and 31-12-24 to 31-01-25 (216 days)	JSV
20.	STP BBMB Sundernagar	₹ 26,00,000	Not deposited	23.07.2025	from 03-01-24 to 23-07-24 and 29-08-24 to 26-10-24 4 (260 days)	BBMB
21.	STP Rohru	₹ 33,50,000	Deposited on 20.1.2026	23.07.2025	09-04-24 to 02-01-25 (268 days)	JSV
22.	STP Dhalli	₹ 26,25,000	Not deposited	23.07.2025	25-04-24 to 15-06-24, 26-07-24 to 14-10-24, 26-10-24 to 16-12-24 and 30-12-24 to 27-01-25 (210 days)	SJPNL
28.	STP Sundernagar	₹ 8,64,813	Not deposited	17.09.2025	31-01-25 to 30-05-25 and 28-06-25 to 16-07-25 (137 days)	JSV
29.	STP Jogindernagar	₹ 10,41,563	Not deposited	17.09.2025	31.12.2024 to 22.01.2025 and 28.02.2025 to 26.04.2025 and 14.05.2025 to 08.08.2025 (165 days)	JSV
30.	STP Sarkaghat	₹ 4,54,500	Not deposited	17.09.2025	19.05.2025 to 30.07.2025 (72 days)	JSV

31.	STP Malyana	₹ 16,80,703	Not deposited	18.09.2025	16-12-24 to 30-12-24, 15-1-25 to 12-6-25 & 24-6-25 to 14-8-25 (213 days)	SJPNL
32.	STP Lalpani	₹ 23,11,438	Not deposited	19.09.2025	6-11-24 to 9-12-24, 30-12-24 to 12-6-25, 24-6-25 to 14-8-25 (248 days)	SJPNL
33.	STP Parwanoo	₹ 14,45,563	Not deposited	17.09.2025	13.12.2024 to 28.05.2025 and 17.06.2025 to 19.08.2025 (229days)	JSV
34.	STP Raghunath ka Padhar	₹ 8,08,000	Not deposited	17.09.2025	29.01.2025 to 06.06.2025 (128 days)	JSV
35.	STP Khaliyar	₹ 11,29,938	Not deposited	17.09.2025	31.12.2024 to 28-06-2024 (179 days).	JSV
36.	STP Nalagarh	₹ 6,94,375	Not deposited	17.09.2025	31.01.2025 to 26.03.2025 and 30.04.2025 to 25.06.2025 (110days).	JSV
37.	STP BBMB Sundernagar	₹ 4,54,500	Not deposited	19.9.2025	29-01-25 to 23-02-25 and 30-05-25 to 16-07-25 (72 days)	BBMB
38.	STP Rohru	₹ 16,88,594	Not deposited	17.09.2025	02.01.2025 04.08.2025 (214 days)	JSV
39.	STP Dhalli	₹ 14,99,219	Not deposited	18.9.25	08-04-2024 to 25-04-2024, 08-04-2024 to 25-04-2024, 27-01-2025 to 15-03-2025, 26-03-2025 to 12-06-2025 and 27-06-2025 to 14-08-2025 (190 days)	SJPNL
40.	STP Jubbal	₹ 13,57,188	Not deposited	17.09.2025	01.01.2025 04.08.2025 (215 days)	JSV

Particular	EC imposed	EC Deposited
STPs maintained by Jal Shakti Vibhag	₹ 4,27,72,034	₹ 2,91,97,500
STPs maintained by SJPNL	₹ 3,79,78,860	₹ -
STPs maintained by BBMB	₹ 30,54,500	₹ -
Total	₹ 8,38,05,394	₹ 2,91,97,500

हिमाचल प्रदेश सरकार

ORDER

Before Shri Sushil Kumar Singla, IFS, Secretary (Environment, Science, Technology & Climate Change) to the Government of Himachal Pradesh - cum-Appellate Authority as constituted under section 28 (1) of Water (Prevention and Control of Pollution) Act, 1974 (Central Act No. 6 of 1974) and Air (Prevention and Control of Pollution) Act, 1981.

Appeal No. 5/2025

Shimla Jal Prabandhan Nigam Limited, STP North Disposal

Versus

Himachal Pradesh Pollution Control Board (HPSPCB), New Shimla.

Dated: 09-12-2025

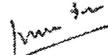
Case called

11:30 AM Present: Shri Adarsh Bhota, AGM SJPNL, Shri Rajesh Kashyap GM SJPNL, Shri Arun Raj Advocate, Dr. Ritesh Saini Env. Expert of SJPNL

Representatives of HPPCB S/Shri Parveen Chander Gupta, Member Secretary HPPCB, Shri Lalit Thakur, Env. Engineer, Shri Sahil Chaudhary JEE, Shri Sandeep Kumar, Law Officer and Shri Tarun Thakur, Asstt. Law Officer.

Heard. The counsel for the Appellant seeks permission to withdraw the Appeal with liberty to approach the appropriate forum as per law for redressal of the Appellant's grievance.

The request is allowed. Accordingly, the Appeal is disposed of.


(Sushil Kumar Singla, IFS)

Secretary (EST & CC) to the
Government of H.P.



Shimla Jal Prabandhan Nigam Limited vs. Himachal Pradesh State Pollution Control Board and another

CWP No.847 of 2026

Item No. S-4

08.01.2026 Present: Mr. Shrawan Dogra, Senior Advocate with Mr. Tejasvi Dogra, Advocate, for the petitioner.

Mr. Dhiraj Thakur, Advocate, for respondent No.1.

Mr. Rakesh Dhaulta, Additional Advocate General, for respondent No.2-State.

Perusal of the paper book would go on to show that a show cause notice was issued by the H.P. State Pollution Control Board on 05.09.2024 and a reply was furnished on 13.09.2024 by the present petitioner, which led to the passing of the order dated 09.10.2025.

The said documents are not on record.

Learned counsel for the petitioner prays for time to place the same on record.

To come up on **02.03.2026**.

(G.S. Sandhwalia)
Chief Justice

January 08, 2026

(ankit)

(Jiya Lal Bhardwaj)
Judge

	H.P. STATE POLLUTION CONTROL BOARD "Him Parivesh" Phase-III, New Shimla-171009 (H.P.) Phone: 0177 2673766, 2673274 email: mshppcb1@gmail.com	
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(78791) No. OA No. 673 of 2018/Polluted River Stretches/14413417 Dated 22/12/2025

To

The Engineer in Chief, Jal Shakti Vibhag, Shimla	The Managing Director, Shimla Jal Prabandhan Nigam Ltd. (SJPNL), Shimla, Himachal Pradesh
Bharkhra Beas Management Board BSL (P) BBMB Sundernagar Dist Mandi, 175019	

Subject: - Deposit of Environmental Compensation Imposed by HPSPCB on Non-Compliant STPS situated in the catchment of Polluted River Stretches.Reg.

Memo

This is to bring in your attention that the Himachal Pradesh State Pollution Control Board (HPSPCB) has imposed Environmental Compensation (EC) on various Sewage Treatment Plants (STPs) located within the catchment of Polluted River Stretches, which are operated and maintained by Jal Shakti Vibhag, SJPNL, and BBMB, due to non-compliance with environmental norms and discharge standards. A detailed statement of the EC imposed on the respective STPs is enclosed herewith as **Annexure-I** for your reference.

Despite multiple follow-ups, it is of serious concern that the Environmental Compensation amounts have yet to be deposited as mandated.

In addition, it is pertinent to note that the Hon'ble National Green Tribunal (NGT), in its various orders pertaining to **OA No. 735 of 2023**, is closely monitoring the imposition and recovery of Environmental Compensation from non-compliant entities and non-deposition of Environmental Compensation may lead to further legal ramifications, including but not limited to the imposition of additional penalties or other legal actions.

In light of the above, you are hereby directed to ensure the immediate remittance of the Environmental Compensation amounts and submit a detailed compliance report along with the proof of payment to this office, and to HPSPCB, at the earliest.

Signed by

Parveen Chander Gupta

Date: 22-12-2025 11:21:45

(Dr. Parveen Chander Gupta)

Member Secretary

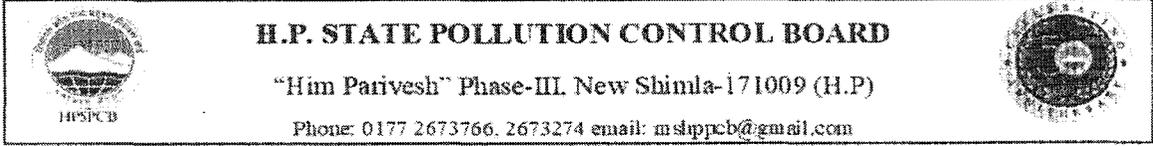
HPSPCB

Copy to

1. Chief Secretary to GoHP for information please.

2. **Secretary (Jal Shakti) to GoHP** for information and further necessary action please.
3. **Secretary (Urban Development) to GoHP** for information and further necessary action please.
4. **The Law Officer, HPSPCB, Legal Cell, Head Office Shimla** for information and record.

(Dr. Parveen Chander Gupta)
Member Secretary
HPSPCB



No. HPPCB-

10309-11

Dated:- 27/09/25

To

**The Deputy Commissioner (s)
District Shimla, Mandi, Solan, H.P.**

Subject: Request for recovery of Environmental Compensation in terms of the Orders dated 26.03.2025 and 26-08-2025 passed by Hon'ble NGT in O.A. No. 735/2023 titled as News Item titled "Ashwani Khad: The Most Polluted River in Himachal Pradesh" appearing in News Himachal dated 04.12.2023

Sir,

The afore-cited matter related to water pollution in Ashwani Khad and non-compliance of Environmental norms by the Sewage treatment Plants (STPs) being operated by Jal Shakti Vibhag and SJPNL is pending before the Hon'ble NGT wherein Hon'ble NGT is monitoring the compliance of STPs in the catchment area of Ashwani Khad. The matter was listed on 26.03.2025 wherein following directions were passed :-

"...6. We also find that along with the report on page 1956, details of compliance of norms by STPs in the catchment area of Sukhana Khad and Ashwini Khad etc; have been disclosed and many of these STPs are not complying with the norms set up by NGT by order dated 30.04.2019 (OA 1069/2018). Hence, EC is required to be imposed upon those who have failed to comply with the norms.

7. Learned Counsel for the HPPCB submits that a fresh report will be filed disclosing the details of EC imposed and recovered from the project proponent operating defaulting STPs. Let the report be filed in the form of affidavit within eight weeks..".

In compliance to the directions of the Hon'ble NGT, the State Board has levied Environmental Compensation (EC) upon the non-complying STPs based upon the polluter pays principle and compliance was reported to the Hon'ble NGT. However, the Jal Shakti Vibhag and SJPNL have not deposited the EC amounts till date. Detailed list of defaulting STPs is annexed as **Annexure-1**.

The matter was again listed on 26.08.2025 wherein Hon'ble NGT has asked the State Board to take the steps for recovery of Environmental Compensation (EC) amount from the non-complying STPs.

In respect of recovery of Environmental Compensation (EC), it is pertinent to mention here that the Hon'ble NGT in various cases such as O.A. No. 199/2014 titled as Almitra H Patel vs UOI & ors. (order dated 22.12.2016), OA No. 137/2024 titled as Vijay Chandel vs. State of H.P. & ors.(Order dated 14-2-2025) etc., has directed that Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law.

Accordingly, it is requested that recovery proceedings may kindly be initiated against the defaulting units mentioned in **Annexure -1** as arrear of land revenue, so that direction of Hon'ble NGT could be complied and action taken report can be filed to the Hon'ble NGT well before next date of hearing i.e. 20-11-2025.

Enclosures :

- (i) Copy of Hon'ble NGT's order dated 26-3-2025 & 26.08.2025.
- (ii) Annexure -1 Details of defaulting STPs.

(through email)

Yours faithfully

Signed by

Parveen Chander Gupta

Date: 27-09-2025 12:31:04

(Dr. Praveen Gupta)

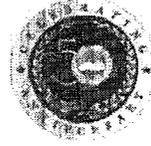
Member Secretary

HPSPCB, Shimla

Through e-mail



HP State Pollution Control Board
HIM Parivesh-Bhawan, Phase-III, New Shimla-09
Phone No. 0177-2673766, 2673020



No. HPSPCB/WMD/OA. No. 735 of 2023 (PRS) /25-14405-412
To

Dated: 22/12/2025

The Deputy Commissioner (s)
District- Shimla, Mandi and Solan HP

Subject: Request for recovery of Environmental Compensation in terms of the Orders dated 26.03.2025, 26.08.2025 and 20.11.2025 passed by the Hon'ble NGT in O.A. No. 735/2023 titled as News item titled "Ashwani Khad: The Most Polluted River In Himachal Pradesh" appearing in News Himachal dated 04.12.2023.

Sir,

This has reference to this office letter No. HPPCB-10309-11 dated 27.09.2025 on the subject cited above. You were requested to initiate recovery proceedings against the defaulting units listed in Annexure-I as arrears of land revenue, so that the Action Taken Report could be submitted before the Hon'ble NGT well before the next date of hearing, i.e., 20.11.2025. H.

Further, it is pertinent to mention here that matter was again listed in Hon'ble NGT on dated 20.11.2025, wherein following directions have been passed qua HPSPCB:

"... Learned Counsel appearing for Himachal Pradesh State Pollution Control Board (HPSPCB) referring to the response affidavit dated 06.11.2025 has submitted that the communication dated 27.09.2025 has been sent to the concerned Revenue Authority/District Collector, i.e., Deputy Commissioner, Shimla, Deputy Commissioner, Mandi and Deputy Commissioner, Solan to initiate the recovery proceedings against the defaulting units/STP as arrears of land revenue. He is directed to file a further report in respect of the progress made for recovery of environmental compensation within six weeks....."

In view of the above, it is once again requested that recovery proceedings as arrear of land revenue for non-deposition of Environmental Compensation may kindly be initiated against the defaulting Sewerage Treatment Plants (STPs) as mentioned in **Annexure-I**, so that directions of Hon'ble NGT could be complied and Action Taken Report can be filed to the Hon'ble NGT well before next date of hearing i.e. 12.02.2026.

Yours faithfully

**Encl.: (i) Copy of Hon'ble NGT order dated 20.11.2025
(ii) Annexure-I, details of defaulting STPs**

Signed by

Parveen Chander Gupta

Date: 22-12-2025 11:22:27
(Dr. Parveen Chander Gupta)

Member Secretary

HP State Pollution Control Board

Copy forwarded to the following for information, compliance/action and report: -

1. **The Regional Officer(s)**, HPSPCB, Regional Office, **Baddi, Parwanoo, Shimla and Mandi** for information.
2. **The Law Officer**, HPSPCB, Legal Cell, Head Office Shimla for information and record.

-Sd-

(Dr. Parveen Chander Gupta)
Member Secretary
HP State Pollution Control Board

No. MND/DC/ADM/SR/ADRA/2025 37571-74

From

The District Collector,
Mandi, District Mandi H.P.

To

The Chief Engineer (BBMB)
Sundernagar, District Mandi H.P.The Superintending Engineer (Jal Shakti Vibhag)
Circle Sundernagar/ Dharampur District Mandi H.P.

Dated: Mandi, the 17th November, 2025.

Subject:

Request for recovery of Environment Compensation in terms of the Order dated 26-03-2025 and 26-08-2025 passed by Hon'ble NGT in O.A. No. 735/2023 titled as News Item titled "Ashwani Khad : The Most Polluted River in Himachal Pradesh" appearing in News Himachal dated 04-12-2023.

Sir,

Please find enclosed herewith a copy of letter No. HPPCB10309-11 dated 27-09-2025 received from the Member Secretary, H.P. State Pollution Control Board "Him Parivesh" Phase-III, New Shimla171009 on the subject cited above.

In this context, you are requested to send the case file as Arrears of Land Revenue against the Respondents. So that necessary action could be taken in the matter accordingly.

Enclosure: As above.

Yours faithfully,



Collector,

Mandi, District Mandi H.P.

Dated: 17 November, 2025

Endst. No. As above

37571-74

Copy forwarded to: Member Secretary, H.P. State Pollution Control Board "Him Parivesh" Phase-III, New Shimla171009 w.r.t. above referred letter for information please.



Collector,

Mandi, District Mandi H.P.

No. MND/DC/ADM/SR/ADRA/2026 560-63

From

The Deputy Commissioner,
Mandi, District Mandi H.P.✓ The Member Secretary,
HP State Pollution Control Board HIM Parivesh Bhawan,
Phase-III, New Shimla-09.

Dated: Mandi, the 05 th January, 2026.

Subject:

Request for recovery of Environment Compensation in terms of the Order dated 26-03-2025 and 26-08-2025 passed by Hon'ble NGT in O.A. No. 735/2023 titled as News Item titled "Ashwani Khad : The Most Polluted River in Himachal Pradesh" appearing in News Himachal dated 04-12-2023.

Sir,

Kindly refer to your office letter No. HPSPCB/WMD/OA No735 of 2023(PRS)/25-14405-412 dated 22-12-2025 on the subject cited above. In this regard, it is submitted that vide this office letter No. MND/DC/ADM/ SR/ADRA/2025-37571-74 dated 17-11-2025 the Chief Engineer, BBMB Sundernagar, Superintending Engineer, (Jal Shakti Vibhag) Circle Sundernagar & Dharampur, District Mandi were requested to send the case file alongwith revenue papers and list of movable property of the defaulters to this office immediately, so that the ALR be declare against them. But the same has not been received in this office till date. Due to this recovery proceeding as arrears land revenue can not be initiated against the defaulters. Reminder is also be issue to concerned departments for taking action in this matter please.

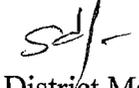
Yours faithfully,


Addl. District Magistrate,
Mandi, District Mandi H.P.

Dated: January, 2026.

Endst. No. As above

Copy forwarded to: the Chief Engineer BBMB Sundernagar, Superintending Engineer Jal Shakti Vibhag Circle Sundernagar & Dharampur District Mandi HP for necessary action.


Addl. District Magistrate,
Mandi, District Mandi H.P.

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